

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.2088/95

New Delhi this the 9th day of Nov. 1995.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)
Hon'ble Mr R.K.Ahooja, Member (J)

Shri Keshar Singh
Khalasi
under P.W.I. (U.S.F)
Moradabad.

...Applicant.

(By advocate: Shri B.S.Mainee)

Versus

Union of India through


1. The Chief Engineer
Northern Railway
Baroda House
New Delhi.
2. The Assistant Engineer (U.S.F.)
Northern Railway
Baroda House
New Delhi.
3. The Permanent Way Inspector
U.S.F.D
Northern Railway, Moradabad
(Working under Asst. Engineer (U.S.F.D.)
Northern Railway, New Delhi.
4. Assistant Engineer (HQ)
D.R.M.Office, Northern Railway
Moradabad


...Respondents.

O R D E R (Oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

After making submission for quite some time, learned counsel of the applicant seeks permission to withdraw the application with liberty to take up the matter with concerned authorities. The application is closed as withdrawn. However, the applicant is free to approach this Tribunal in accordance with law, in case he is aggrieved after taking up the matter with the department.


(R.K.Ahooja)
Member (A)


(A.V.Haridasan)
Vice Chairman (J)

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